

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).9781/2005

(From the judgement and order dated 06/04/2005 in WP No. 2558/2003
of The HIGH COURT OF BOMBAY AT NAGPUR)

REGIONAL MANGAER, CENTARAL BANK OF INDIA

Petitioner(s)

VERSUS

MADHULIKA GURU PRASAD DAHIR AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 13/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. Dinesh Mathur, Adv.

Mr. Sunil Murarka, Adv.

Mr.Saurav Jain, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s) Mr. V.N. Raghupathy,Adv.

Mr.Ashok Srivastava, Sr.Adv.

Mr. Satyajit A. Desai, Adv.

Ms. Anagha S. Desai, Adv.

Mr. Venkateswara Rao Anumolu ,Adv

UPON hearing counsel the Court made the following

ORDER

Mr. Ashok Srivastava learned senior counsel appearing on behalf of the respondents commenced his arguments at 2.50 p.m. and concluded at 3.05 p.m. Thereafter Mr. Dinesh Mathur learned counsel for the petitioner argued up to 3.35 p.m. Then Mr.Srivastava replied up 3.45 p.m. Hearing concluded. The Court reserved its verdict.

[Usha Bhardwaj]
Court Master[Vinod Kulvi]
Court Master